Sl. No.	Name of Super-specialty Cell	Name of post(s)	No. of post(s)
1.	Gynecologic Oncology Superspecialty Cell under the Department of OBG at IGMC (KNH), Shimla.	Assistant Professor	01 (ONE)
2.	Clinical Hematology Superspecialty Cell under the Department of Radiotherapy at IGMC, Shimla.	Assistant Professor	01 (ONE)

The Governor, Himachal Pradesh is further pleased to order the creation of **01 (ONE) post of Assistant Professor** in Medical Oncology Cell under the Department of Radiotherapy at IGMC Shimla in the pay scale of Rs. 37,400—67,000 + Grade Pay of Rs. 8,900 (Pre-revised), with immediate effect, in the public interest.

The newly created posts of faculty members in the above newly/already created Superspecialty Cell shall be filled up as per provisions of R&P rules. This issues with the prior concurrence of Finance Department obtained *vide* UO No. 55572280-Fin-F-(A)1-3/2018, dated 09-05-2022.

By order,

Sd/-
(SUBHASISH PANDA),
Pr. Secretary (H&FW).

विधि विभाग

अधिसूचना

शिमला–2, 23 जनवरी, 2023

संख्या एल0एल0आर0–डी0(6)–3 / 2023.–लेज.––हिमाचल प्रदेश के राज्यपाल ने भारत के संविधान के अनुच्छेद 213 (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए हिमाचल प्रदेश नगर निगम (संशोधन) अध्यादेश, 2023 को दिनाक 23–01–2023 को प्रख्यापित कर दिया है तथा अनुच्छेद 348 के खण्ड (3) के अधीन, अध्यादेश के अंग्रेजी पाठ को राजपत्र, हिमाचल प्रदेश में प्रकाशित करने के लिए प्राधिकृत कर दिया है। अतः उपरोक्त अध्यादेश को वर्ष 2023 के अध्यादेश संख्यांक 1 के रूप में अंग्रेजी प्राधिकृत पाठ सहित राजपत्र (ई–गजट) हिमाचल प्रदेश में प्रकाशित किया जाता है।

आदेश द्वारा,

राजीव भारद्वाज,
प्रधान सचिव (विधि)।

2023 का हिमाचल प्रदेश अध्यादेश संख्यांक 1

हिमाचल प्रदेश नगर निगम (संशोधन) अध्यादेश, 2023

भारत गणराज्य के तिहत्तरवें वर्ष में हिमाचल प्रदेश के राज्यपाल द्वारा प्रख्यापित

हिमाचल प्रदेश नगर निगम अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) का और संशोधन करने के लिए **अध्यादेश ।**

हिमाचल प्रदेश विधान सभा सत्र में नहीं है और हिमाचल प्रदेश के राज्यपाल का यह समाधान हो गया है कि ऐसी परिस्थितियां विद्यमान हैं जिनके कारण उनके लिए तुरन्त कार्रवाई करना आवश्यक हो गया है। अतः हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 213 के खण्ड (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित अध्यादेश प्रख्यापित करते हैं:–

1. **संक्षिप्त नाम.**––इस अध्यादेश का संक्षिप्त नाम हिमाचल प्रदेश नगर निगम (संशोधन) अध्यादेश, 2023 है।

2. **धारा 6 का संशोधन.**––हिमाचल प्रदेश नगर निगम अधिनियम, 1994 की धारा 6 के खण्ड (क) के परन्तुक में, ''इकतालीस'' शब्द के स्थान पर ''चौंतीस'' शब्द रखा जाएगा।

शिमला (राजेन्द्र विश्वनाथ आर्लेकर)
तारीख : 23–01–2023 राज्यपाल, हिमाचल प्रदेश।

———————

(राजीव भारद्वाज)
प्रधान सचिव (विधि)।

———————

AUTHORITATIVE ENGLISH TEXT

H.P. Ordinance No. 1 of 2023

THE HIMACHAL PRADESH MUNICIPAL CORPORATION (AMENDMENT) ORDINANCE, 2023

Promulgated by the Governor of Himachal Pradesh in the Seventy-third Year of the Republic of India.

AN ORDINANCE further to amend the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 13 of 1994).

WHEREAS, the Legislative Assembly of Himachal Pradesh is not in session and the Governor of Himachal Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Himachal Pradesh is pleased to promulgate the following Ordinance:—

1. **Short title.—**This Ordinance may be called the Himachal Pradesh Municipal Corporation (Amendment) Ordinance, 2023.

2. Amendment of section 6.—In section 6 of Himachal Pradesh Municipal Corporation Act, 1994, in clause (a), in the proviso, for the words "**forty one**", the words "**thirty four**" shall be substituted.

SHIMLA
Dated: 23-01-2023

(RAJENDRA VISHWANATH ARLEKAR)
Governor, Himachal Pradesh.

(RAJEEV BHARDWAJ)
Principal Secretary(Law).

LAW DEPARTMENT

NOTIFICATION

Shimla-2, the 24th January, 2023

No. LLR-Legn. LDM/2022.—The Governor, Himachal Pradesh is pleased to repeal the Himachal Pradesh Law Department Manual, 2006 notified *vide* Notification No. LLR-E(9)-5/2006, dated 3rd May, 2006 published in the Himachal Pradesh Rajpatra (Extra-Ordinary) dated 3rd May, 2006, provided that such repeal shall not affect the previous operations of said Manual or anything done or action taken thereunder.

The Governor is further pleased to notify the 24th January, 2023, as the date from which the provisions of the Himachal Pradesh Law Department Manual, 2023 shall come into force.

By order,

RAJEEV BHARDWAJ,
LR-cum-Pr. Secretary (Law).

In the Court of Marriage Officer-cum**-Sub-Divisional Magistrate, Sadar, District Bilaspur (H.P.)**

In the matter of :

1. Sh. Shyam Lal s/o Sh. Madan Lal, r/o Village Balh Kareta, P.O. Jamli, Tehsil Sadar, District Bilaspur (H.P.)

2. Smt. Babli Shandil d/o Sh. Rajinder Kumar, r/o Village Tuhnu, P.O. Kallar, Tehsil Sadar, District Bilaspur (H.P.). . . *Applicants.*